

**Resolution regarding Khalistan State**

1038. SHRI F. M. KHAN;  
 SHRI SYED AHMAD  
 HASBMI;  
 SHRI GURUDEV GUPTA;  
 SHRIMATI RATAN  
 KUMARI;  
 SHRIMATI HAMIDA  
 HABIBULLAH;  
 SHRI PRAKASH MEHRO-  
 TRA;  
 SHRI DINESH GOSWAMI;  
 SHRI NARASINGHA PRA-  
 SAD NANDA;  
 SHRI INDRADEEP SINHA;

Will the Minister of HOME AF-  
 FAIRS be pleased to state:

(a) whether Government's atten-  
 tion has been drawn to the demand  
 for 'Khalistan' and also to the resolu-  
 tion adopted by the 54th Sikh Educa-  
 tional Conference demanding 'as-  
 sociate membership' of the U.N for  
 Sikhs on the ground that the Sikhs  
 are a nation;

(b) if so, what are the details there-  
 of and what is Government's reaction  
 thereto; and

(c) whether Government have  
 made any attempt to find out the force  
 behind this demand?

THE MINISTER OF STATE IN  
 THE MINISTRY OF HOME AF-  
 FAIRS (SHRI YOGENDRA MAK-  
 WANA): (a) to (c) According to  
 information furnished by the Govern-  
 ment of Punjab, the 54th All India  
 Sikh Educational Conference held at  
 Chandigarh in March, 1981 and the  
 Shiromani Akali Dal (Talwandi  
 Group) in the Conference held at  
 Anandpur Sahib on 13th April, 1981  
 passed a resolution for the associate  
 membership of the United Nations for  
 the Sikhs. Subsequently, however,  
 the Chief Khalsa Dewan who was  
 authorised by the 54th All India Sikh  
 Educational Conference to approach  
 the United Nations for associate mem-  
 bership have after re-consideration  
 decided to dissociate themselves with  
 the resolution.

The State Government have further  
 reported that the elements who sup-  
 port this demand are under their  
 close watch and that action against  
 them would be taken according to  
 law.

**Issue of licence to M/s. Bisleri India  
(P) Limited**

1039. SHRI SAT PAUL MITTAL;  
 SHRIMATI AMARJIT  
 KAUR;  
 SHRI BIPINPAL DAS;  
 SHRI DHARMAVIR;  
 SHRIMATI USHA MALHO-  
 TRA;  
 SHRI NARENDRA SINGH;  
 SHRI BALRAM DAS;  
 SHRI MAHENDRA MOHAN  
 MISHRA;  
 SHRI SANTOSH KUMAR  
 SAHU;  
 SHRI HARVENDAR SINGH  
 HANSPAL;  
 SHRIMATI MANORAMA  
 PANDEY;  
 SHRI BUDDHA PRIYA  
 MAURYA;  
 SHRI (MOLANA) ASRARUL  
 HAQ;  
 SHRI PIARE LALL KUREEL  
 URF PIARE LALL TALIB  
 UNNAVI;  
 SHRIMATI MARAGATHAM  
 CHANDRASEKHAR;  
 SHRI ROSHAN LAL;

Will the Minister of INDUSTRY be  
 pleased to state:

(a) the date on which Government  
 issued licence to M/s. Bisleri India  
 (P) Limited authorising them to  
 manufacture soft drinks and beverage  
 bases in India;

(b) whether the Company has  
 since its inception in India re-  
 patriated any money to Italy on ac-  
 count of (i) dividends, (ii) royalties,  
 (iii) technical know-how, (iv) im-  
 port of raw materials and (v) pur-  
 chase of machinery and equipment;

(c) what are the amounts remitted  
 under each head; and

(d) whether the above company is under any obligation to generate foreign exchange in order to cover such remittances?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) M/s. Bisleri India (P) Limited were registered as a small unit on 28th July, 1971, for the manufacture of aerated water in Maharashtra State.

(b) and (c) According to available information, since its inception in India, the company has not repatriated any money to Italy on account of dividends, royalties, technical know-how, import of raw materials and purchase of machinery and equipment.

(d) In view of (b) and (c) above, does not arise.

#### **Procurement of Submarines from West Germany**

1040. SHRI SUNDER SINGH BANDARI:  
SHRI V GOPALASAMY:  
SHRI V. VENKA:  
SHRI BHUPESH GUPTA:  
SHRI YOGENDRA SHARMA:  
SHRI M. KALYANA:  
SUNDARAM:  
SHRIMATI AMARJIT KAUR:  
SHRI RAMANAND YADAV:

Will the Minister of DEFENCE be pleased to state:

(a) what progress has been made in the negotiations with the West Germany for procurement of submarines for Indian Navy and for transfer of technology in regard thereto for indigenous manufacture of this type of submarines;

(b) whether any delay is apprehended in their procurement and if so, what are the reasons for this delay;

(c) whether it is a fact that having known Government's decision, the

German firm has lately started raising the prices of the submarines and spares and is now offering an old version of the submarines; and

(d) what amount of money is required to be paid to the German firm for training Indian personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Negotiations with a West German Shipyard are going on.

(b) No, Sir.

(c) No, Sir, Financial implications of the proposed deal are subject to negotiations, which are continuing.

(d) This matter is subject to negotiations and has not been finalised as yet.

#### **Letters from Members of Parliament to Ministers**

1041. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the letters addressed to the various Ministers in the Cabinet by the Members of Parliament are not replied to;

(b) if so, what steps Government propose to take to ensure that each letter from Members of Parliament is properly examined and replied within a reasonable time; and

(c) what is the total number of letters received by each Minister during the period from 1st January, 1980 to 31st March, 1981?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Standing instructions already exist requiring prompt attention to letters received from the Members of Parliament. These instructions, which have been incorporated in paras 43(1) and